

RBI invites public comments on the Draft “Reserve Bank of India (Non-Banking Financial Companies – Branch Authorisation) Amendment Directions, 2026”

Date: February 06, 2026

Public consultation no. C2R/2025-26/316

The extant guidelines on opening and closure of branches of NBFCs are prescribed under the [Reserve Bank of India \(Non-Banking Financial Companies – Branch Authorisation\) Directions, 2025](#), applicable to various categories of NBFCs (including HFCs). Based on a comprehensive review and taking into consideration the evolving regulatory landscape, it has been decided to dispense with the requirement of prior approval/intimation for opening of branches in India by the NBFCs. Accordingly, the [draft amendment directions](#) have been issued for public comments.

Additional comments or any attachments may also be submitted by email at teamcordor@rbi.org.in.

Last date for submission of comments is February 27, 2026.

Draft Directions: [PDF \(158.12 KB\)](#)